

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

251. IA/3723/2023 C.P. (IB)/934(MB)2021

**IN THE MATTER OF**

State Bank of India Through Resolution Professional  
Indrajit Mukherjee

... Petitioner

Vs

Manish Omprakash Garg

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 06.11.2023**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. MADHU SINHA,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant:

For the Respondent:           Adv. Praynya Shinde (PH)

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**ORDER**

The Counsel has informed that the issue regarding the constitutionality of Section 95 is pending before the Hon'ble Supreme Court. In view of the same, request is made for adjourning the matter. The prayer is allowed. Let the matter be adjourned **sine-die**.

Sd/-  
MADHU SINHA  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/z/